

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

O.P. NO. 01 OF 2011

Dated: 14th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:
Tariff Revision
(Suo-Motu action on the letter received from Ministry of Power)

Advocates (Amicus Curiae) : Mr. M.G. Ramachandran, Sr. Adv.
Mr. Basava Prabhu Patil, Sr. Adv.
Mr. Sanjay Sen, Sr. Adv.
Mr. R.K. Mehta
Mr. Amit Kapur
Mr. Buddy A. Ranganadhan

Advocates Present : Mr. Sethu Ramalingam, TNERC

Mr. Arijit Maitra
Mr. Hasan Murtaza
Mr. Pratyush Singh
Mr. Girik Bhalla
Mr. Yashaswi Kant
Mr. Aniket Prasoon

ORDER

We have heard Mr. M.G. Ramachandran, Mr. Basava Prabhu Patil, Mr. Sanjay Sen, learned senior counsel and Mr. R.K. Mehta, Mr. Amit Kapur, Mr. Buddy A. Ranganadhan, Mr. G. Umapathy, learned counsel on how the directions issued in the judgment in O.P. No. 1 of 2011 dated 11th November 2011, are to be implemented.

Order is Reserved.

(Ravindra Kumar Verma) (S.D. Dubey) (Justice Manjula Chellur)
Technical Member Technical Member Chairperson

Js/mkj